

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 609 of 2020

IN THE MATTER OF:

Kotak Mahindra Bank Ltd.

...Appellant

Versus

ARSS Infrastructure Projects Ltd.

...Respondent

Present:

For Appellant: Mr. Amit Mahaliyan, Advocate.

For Respondent:

O R D E R
(Through Virtual Mode)

28.07.2020: After hearing learned counsel for the Appellant, we find that this appeal is not maintainable as in terms of the impugned order the Company Petition has only been adjourned for filing of counter. However, we note his submission that the proceedings should be conducted speedily so as to adhere to the timelines under the I&B Code. We accordingly request the Adjudicating Authority (National Company Law Tribunal), Cuttack Bench, Cuttack to take steps for dealing with the matter with expedition. Appeal is accordingly disposed of.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc